

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**I.A. No. 2796 of 2019 in  
Contempt Case (AT) No. 15-16 of 2019  
Company Appeal (AT) (Ins) No. 483 of 2018**

**IN THE MATTER OF:**

**EIH Ltd. ....Petitioner/ Applicant**

**Vs.**

**Subodh Kumar Agrawal ....Respondent/Contemnor**

**Present:**

**For Petitioner/  
Applicant: Mr. Sudipto Sarkar, Sr. Advocate with Mr. Abhijeet  
Sinha, Mr. Arijit Mazumdar, Mr. Shambo Nandy,  
Ms. Akanksha Kaushik, Mr. R. Mazumdar and  
Mr. K. Vedula, Advocates**

**For Respondent/  
Contemnor: Mr. Sumant Batra, Advocate and Ms. Kiran Sharma,  
Company Secretary**

**ORDER**

**17.09.2019:** Learned counsel appearing on behalf of the 'EIH Ltd.' pointed out that a typographical error has occurred in order dated 22.08.2019 passed in Contempt Case (AT) No. 15-16 of 2019 arising out of order passed in Company Appeal (AT) (Ins) No. 483 of 2018. In the said order the cause title against the name of 'EIH Ltd.' has been wrongly recorded as 'Appellant' in place of 'Petitioner'. Similarly, the name of advocate appeared on behalf of the 'Petitioner' has been wrongly reflected as advocate for the 'Appellant'.

Similarly, in the opening line of the order and first line of second paragraph in place of 'Petitioner', it has been wrongly typed as 'Appellant'. It is accordingly directed to make necessary corrections in the order sheet dated 22.08.2019. Wherever the word 'Appellant' has been recorded, it be substituted as 'Petitioner'.

Learned counsel for the 'Petitioner' submits that the contempt case was withdrawn and relief had been granted, it is stated that the statement has not been recorded in order dated 22.08.2019. However, we are not inclined to make corrections in the order dated 22.08.2019 in this regard as therein it is recorded that contempt case is withdrawn with liberty to file an appeal. According to 'Petitioner' the liberty was taken to file the application.

In the circumstance, we also order to read 'application' in place of 'appeal' in the second line of order dated 22.08.2019. Let the appropriate order with correction/ modifications made in the order dated 22.08.2019 be handed over to the counsel for the parties.

We have also noticed another mistake in appearance of order dated 22.08.2019. In the order dated 22.08.2019, Mr. Sudipto Sarkar, Learned Senior Counsel has appeared on behalf of the 'Petitioner' which has not been recorded, therefore, his name - 'Mr. Sudipto Sarkar' should also be reflected in the order dated 22.08.2019 as we recorded that learned senior counsel for the Petitioner was present on 22.08.2019.

I.A. No. 2796 of 2019 stands disposed of.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

sa/gc